

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 461/2020

(Arising out of impugned final judgment and order dated 30-07-2019 in CRLA No. 2141/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VIJAY BAHADUR @ PAHADI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 157351/2019 - EXEMPTION FROM FILING O.T. and IA No. 34720/2022 - SUSPENSION OF SENTENCE)

WITH

Diary No(s). 39515/2019 (II)

Date : 10-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Gaurav Bhatia, Sr. Adv.
Mr. Vikas Tiwari, Adv.
Mr. Abhikalp Pratap Singh, AOR

For Respondent(s)

Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Ajay Kumar Singh, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Mr. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matters after four weeks.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER